

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).27841/2010

(From the judgement and order dated 26/03/2010 in WP No.
68844/2009 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

M/S PFIZER LTD.

Petitioner(s)

VERSUS

STATE OF UP AND ANR
(With prayer for interim relief)

Respondent(s)

Date: 15/07/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN
HON'BLE MR. JUSTICE ASOK KUMAR GANGULYFor Petitioner(s) Mr. C.U. Singh, Sr. Adv.
Mr. P.V. Dinesh, Adv.
Mr. Jaimon Andrews, Adv.For Respondent(s) Mr. B.P. Gupta, Adv.
rr.2 Mr. Mohan Pandey, Adv.rr.1 Mr. D.K. Goswami, Adv.
Mr. Shrish Kumar Misra ,Adv
Mr. Ajay Kumar Singh, Adv.UPON hearing counsel the Court made the following
O R D E R

Since respondent No. 1 had been served long time back, we decline the prayer for grant for time to file counter affidavit.

Learned senior counsel for the petitioner states that time was sought on behalf of petitioner to file rejoinder affidavit but now it has been decided that the rejoinder affidavit is not to be filed.

..2/-

: 2 :

Leave granted.

The appeal will be heard on the SLP paper book.
Additional documents, if any, may be filed by the parties.

Ad-interim order dated 18th October, 2010 is made absolute till the disposal of the appeal.

[Charanjeet Kaur]
Court Master[Kusum Gulati]
Court Master